REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD
17, BHARATPURI, UJJAIN
E-mail-romppcb_ujjain@yahoo.co.in, Phone -0734-2510984

S. No. 2226 /PCB/RO/2024. Ujjain, Date 28/02/24

To,

Smt. Parul Bhadoriya,
Advocate, Hon'ble N.G.T. (CZ)
Bhopal (M.P.)

Sub: Hon'ble NGT Origingal Application No. 11/2022 (CZ) " Bakir Ali Rangwala vs State of Madhya Pradesh"

---000---

Please find enclosed reply in the Matter of Original Application No. 11/2022 (CZ) " Bakir Ali Rangwala vs State of Madhya Pradesh" against Hon'ble NGT order dated 29-01-2024. The next hearing of case is scheduled on date 29-02- 2024.

Encle:- As above

(H. K. Tiwari)
Regional Officer

Reply for Hon'ble NGT Origingal Application No. 11/2022 (CZ) "Bakir Ali Rangwala vs State of Madhya Pradesh"

Hon'ble NGT (CZ) Bhopal vide its order dated 29-01-2024 in Original Application No. 11/2022 (CZ) "Bakir Ali Rangwala vs State of Madhya Pradesh in point no. 3 direct "In view of the above calculation State Pollution Control Board is directed to issue notice to respondent / Municipal Corporation and to finalise the matter of environmental compensation according to law and to submit the action taken report within three weeks. Collector, Ujjain is directed to monitor this matter personally and to ensure removal of encroachment according to law within a time frame "

The reply submitted by Ujjain Municipal Corporation & M.P. Pollution Control Board, Ujjain is as under:

1. **Ujjain Municipal Corporation**

The Ujjain Municipal Corporation in their Action Taken Report in point no. 1 regarding progress for removal of encroachment stated that
To comply with the direction passed by Honorable NGT vide its order dated 07-09-2022 in OA Case No. No. 11/2022 (CZ)" Bakir Ali Rangwala vs State of Madhya Pradesh" regarding removal of encroachment following due process encroachment of 28 temporary shops and 07 permanent constructions were removed on dated 16-11-2022. In addition to this encroachment of Boundary wall of VD market Parking and encroachment from back side of auashadhalay were also removed.

In regards to various cases on going in District court has ordered to maintain status quo against any kind of demolition (order sheet dated 17.02.2023 enclosed Annexure-1) till disposal of case based on following facts

- As per survey list of encroachments/constructions present over land of survey number 1281 provided by district administration, residents of Vikram cloth market **have challenged the survey report and have submitted petitions in local court asking relief as above properties are located in survey number 1312 and not in survey number 1281**.
- As per point 4 of above order sheet, Responded Ujjian nagar nigam has requested that, action being taken by administration are under order of Honorable NGT and neither petitioner has no right to apply nor civil court has the jurisdiction to hear such petition.

Additional District Magistrate
Distt. Ujjain (M.P.)

- As per point 12 of above order sheet, Ujjain district administration has provided demarcation report of 1281, Panchnama, field book, list of construction **but have not provided any information notice regarding demarcation to petitioner of any other affected person. And thus, demarcation is not binding on petitioner**. Also tehsildar Ujjain has submitted that demarcation of survey number 1312 in not possible (point 10 of above order sheet).

The detail Action Taken Report submitted by Ujjain Municipal Corporation vide their letter no. 178 dated 28-02-2024 which also include in point no. 2,3 & 4 i.e. imposition of environmental compensation , progress regarding sewerage project & arrangements to divert untreated sewage respectively is annexed as **Annexure – A**

2. **M.P. Pollution Control Board, Ujjain**

Ujjain Municipal Corporation replied vide their letter no. 66 dated 07-02-2024 is annexed as **Annexure – B** against environmental compensation of Rs. 300 Lakh (Three Crore only) imposed by Regional Office M.P. Pollution Control Board. In their reply Ujjain Municipal Corporation requested as "**Ujjain Municipal Corporation requires special consideration in view of its unique challenges and organizational setup, the delay needs to be condoned and the proposed penalty needs to be waived off**". The matter has been sent to Head Office, M.P. Pollution Control Board, Bhopal to finalise the issue raised by Ujjain Municipal Corporation.

28/12/24

(Anukool Jain)
ADM, Ujjain

Annexure - A

कार्यालय नगर पालिक निगम उज्जैन

क्रमांकः– 178 उज्जैन दिनांकः– 28/2/2024

प्रति,

अतिरिक्त जिला दण्डाधिकारी
जिला उज्जैन

विषयः– माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच द्वारा प्रकरण क्रमांक–11/2022 (बाकिर अली रंगवाला विरूद्ध म.प्र. शासन व अन्य) में दिनांक 29/1/2024 को पारित आदेश के अनुपालन के संबंध में।

––00––

विषयांकित एवं संदर्भित पत्र के क्रम में लेख है कि माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच द्वारा प्रकरण क्रमांक–11/2022 (बाकिर अली रंगवाला विरूद्ध म.प्र. शासन व अन्य) के संबंध में आगामी तिथित दिनांक 29/02/2024 नियत की गई है। उक्त प्रकरण के संबंध में पालन प्रतिवेदन तैयार किया गया है, जो पत्र के संलग्न प्रेषित है।

अतः संदर्भित पत्र के क्रम में आगामी कार्यवाही हेतु सूचनार्थ प्रेषित।

संलग्न :– 1 पालन प्रतिवेदन।
2 जिला एवं सत्र न्यायालय का पारित आदेश की छायाप्रति।
3 आयुक्त महोदय, नगर पालिक निगम द्वारा क्षेत्रीय अधिकारी, म.प्र. प्रदुषण बोर्ड को जारी किया गया पत्र क्र – 66 दिनांक 07.02.2024

28/2/24
अधीक्षण यंत्री
नगर पालिक निगम उज्जैन

क्रमांकः– उज्जैन दिनांकः–

प्रतिलिपि :–

1. आयुक्त, नगर पालिक निगम उज्जैन की ओर सूचनार्थ प्रेषित।

अधीक्षण यंत्री
नगर पालिक निगम उज्जैन

Reply for Hon'ble NGT Origingal Application No. 11/2022 (CZ) "Bakir Ali Rangwala vs State of Madhya Pradesh"

Action taken report

1. Progress for removal of encroachment

To comply with the direction passed by Honorable NGT vide its order dated 07-09-2022 in OA Case No. No. 11/2022 (CZ) " Bakir Ali Rangwala vs State of Madhya Pradesh" regarding removal of encroachment following due process encroachment of 28 temporary shops and 07 permanent constructions were removed on dated 16-11-2022. In addition to this encroachment of Boundary wall of VD market Parking and encroachment from back side of auashadhalay were also removed.

In regards to various cases on going in District court has ordered to maintain status quo against any kind of demolition (order sheet dated 17.02.2023 enclosed **Annexure -1**) till disposal of case based on following facts

- As per survey list of encroachments/constructions present over land of survey number 1281 provided by district administration, residents of Vikram cloth market **have challenged the survey report and have submitted petitions in local court asking relief as above properties are located in survey number 1312 and not in survey number 1281.**
- As per point 4 of above order sheet, Responded Ujjian nagar nigam has requested that, action being taken by administration are under order of Honorable NGT and neither petitioner has no right to apply nor civil court has the jurisdiction to hear such petition.
- As per point 12 of above order sheet, Ujjain district administration has provided demarcation report of 1281, Panchnama, field book, list of construction **but have not provided any information notice regarding demarcation to petitioner of any other affected person. And thus, demarcation is not binding on petitioner.** Also tehsildar Ujjain has submitted that demarcation of survey number 1312 in not possible (point 10 of above order sheet).

BO-2
UMC

2. Imposition of Environmental compensation

To comply with the direction passed by Honorable NGT vide its order dated 05-012-2023 in OA Case No. No. 11/2022 (CZ) " Bakir Ali Rangwala vs State of Madhya Pradesh" Pollution control board had issued a show cause notice to Ujjain municipal corporation, regarding environmental compensation due to delay in commissioning of STP, and had given an opportunity to submit reply/ objection regarding the calculated compensation,

In response Ujjain municipal corporation has field reply to The regional Officer, M.P. pollution control Board, Ujjain **Via letter no 66 dated 7/2/2024 (Annexure -2).** The compex Based on the delayed caused by permissions from various departments like MPEB, Police department , District administration, Forest department, etc,. Delay in crop compensation from district administration. Delay caused due to various religious events and heavy tourism due to religious importance of Ujjain city etc. facts and circumstances relief regarding waving off penalty has been requested.

From the mentioned facts in enclosed letter annexure -2, it is evident that Ujjain Municipal Corporation has been tirelessly making efforts for the commissioning of STP at Ujjain. The complex situation of acquisition and permissions from different authorities has resulted in the delay. However, as apparent from the aforementioned facts there has never been any delay on part of the Ujjain Municipal Corporation. Thus, the case of the **Ujjain Municipal Corporation requires a special consideration in view of its unique challenges due to city profile and organizational setup, the delay needs to be condoned and the proposed penalty needs to be waived off.**

Also, there is an existing sewage treatment system, in which via 9 different pumping stations at different locations preventing untreated water from mixing into river, untreated water is pumped to **Sadawal oxidation pond (83 MLD)** here water is treated. Thus, there is little to no untreated water mixing in river Shipra and thus no environmental damages are being caused

3. Progress regarding Sewerage Project

Under AMRUT mission, a well-planned Sewerage Network with 92.5 MLD Pump House & STP was designed to collect the Sewage from city through main line to the Trunk Main whose work in progress in the bank of River Kshipra. Remaining work of Ujjain Sewerage project proposed to be completed ~~till December 2023.~~ ASAP

Till date 82% of the work has been completed and remaining work is under progress for which details are listed:-

- *Sewerage Treatment Plant and MPS:* - The work of STP has been completed 100% .STP is on partial trial and run condition. 95 %Work of MPS has be completed

- *Trunk Main:* - For Trunk Main out of total length of 15.10 Km, length of 15 Km work has been completed rest work is under progress.
- *Line laying in Govardhan Sagar catchment area*: In Govardhan Sagar catchment area, 7.5 km sewerage line laying was to be done as per work plan submitted by Tata Project Limited. Out of this 7.12 km line laying work has been completed and balance 0.38 Km Pipe line in the vicinity of Goverdhan Sagar will be completed ASAP.

4. Arrangements to divert untreated sewage

Presently untreated sewage water is diverted from going in Govardhan Sagar using following measures, as inspected and checked by pollution control board officers :_

- Sewage water of VD cloth market is going in Septic tank which is cleaned regularly through Pumping.
- For drains coming from Gyan Tekri and Nagarkot Mandir soak pits and filter media have been constructed to stop untreated water to enter in Govardhan Sagar.

Zonal Officer (Zone 2)
Ujjain Municipal Corporation
Ujjain (M.P.)

Building Officer(Zone 2)
Ujjain Municipal Corporation
Ujjain (M.P.)

Resident Engineer
Shah Technical Consultants
Ujjain (M.P.)

Executive Engineer (AMRUT)
Ujjain Municipal Corporation
Ujjain (M.P.)

Annexure-1

C.A. 7092/08/05/2023

गोपालदास विरुद्ध नगर पालिका निगम 1 व्यवहार वाद कमांक–27ए/23

:: समक्ष– चतुर्थ व्यवहार न्यायाधीश वरिष्ठ खण्ड, उज्जैन (म0प्र0) ::
(समक्ष–वीरेन्द्र वर्मा)

Registration no-RCS-A/27/2023
Filing no.-2507/2022
CNR NO-MP1301-015569-2022
Filing date-24-12-2022

गोपालदास, पिता श्री चेतुमलजी माखीजा
उम्र– 56, वर्ष, निवासी– 4, गोरधनधाम नगर,
उज्जैन म.प्र.।

.....वादी ।

वि रू द्ध

01. उज्जैन नगर पालिक निगम उज्जैन द्वारा आयुक्त महोदय, कोयला फाटक छत्रपति शिवाजी भवन आगर रोड उज्जैन।

02. श्रीमान् आयुक्त महोदय नगर पालिक निगम उज्जैन कोयला फाटक छत्रपति शिवाजी भवन, आगर रोड उज्जैन म.प्र.।

03. भवन अधिकारी, झोन कं. 2, नगर पालिक निगम उज्जैन म.प्र.।

04. विक्रमादित्य क्लॉथ मार्केट, सहकारी समिति, मर्यादित उज्जैन म.प्र.।

.....प्रतिवादीगण।

वादी/आवेदक की ओर से श्री अर्पित वर्मा अधिवक्ता।
प्रतिवादी/अनावेदक की ओर से श्री पुरुषोत्तम तिवारी अधिवक्ता अधिवक्ता।

–::–आदेश–::–

(आज दिनांक–17.02.2023 को पारित किया गया)

01– इस आदेश के द्वारा वादी/आवेदक की ओर से प्रस्तुत आई.ए. नं–1/22 आवेदन पत्र अन्तर्गत आदेश 39 नियम 1 व 2 सहपठित धारा 151 सी.पी.सी. का निराकरण किया जा रहा है।

02– वादी का आवेदन संक्षेप में इस प्रकार है कि– वादी के स्वामित्व एवं आधिपत्य की दुकान जिसका भूखण्ड कमांक– डी, 12 तथा भवन कं. 19, विक्रमादित्य क्लॉथ मार्केट फाज़लपुरा उज्जैन (जिसे आगे वादग्रस्त दुकान से संबोधित किया जावेगा) में

17-2-23

(वीरेन्द्र वर्मा)
चतुर्थ व्यवहार न्यायाधीश वरिष्ठ खण्ड
जिला-उज्जैन (म.प्र.)

Scanned with OKEN Scanner

स्थित है, जिसका कुल क्षेत्रफल 27.88 वर्गमीटर है। उक्त वादग्रस्त दुकान 28 वर्ष से होकर व्यवसायी उपयोग की है, जिसे वादी द्वारा पूर्व स्वामी से रजिस्टर्ड विक्रय पत्र माध्यम से क्रय किया गया था। उक्त भूखण्ड मूलरूप से विक्रमादित्य क्लॉथ मार्क सहकारी समिति मर्यादित, उज्जैन के स्वामित्व व आधिपत्य की है, जिसे समिति के द्वारा रजिस्टर्ड लीज डीड के माध्यम से पहले पूर्व स्वामी को प्रदान किया गया था तथा पश्चात्वर्ती क्रम में वादी के द्वारा क्रय करने पर वादी के पक्ष में दिनांक 06.03.2020 में लीड डीड संपादित करते हुए प्रदान की गई। इस प्रकार वादी वर्तमान में समिति से प्राप्त लीज डीड व विक्रय पत्र के आधार पर हवाई हक के साथ स्वामी एवं आधिपत्यधारी है। उक्त वादग्रस्त दुकान में वादी अपना कपडे का व्यवसाय वर्ष 2020 से सतत् रूप से संचालित कर रही है, उसी से वादी के परिवार का पालन–पोषण होता है। वादी ने उक्त रजिस्टर्ड पत्र व लीज डीड के आधार पर समिति से अनुमति प्राप्त कर नगर पालिक निगम उज्जैन में वादग्रस्त भूखण्ड पर अपना नाम स्वामी के रूप में अंकित करवाने हेतु आवेदित किया गया था जिस पर नगर पालिक निगम द्वारा विधिवत् आदेश पारित कर वादी का नाम स्वामी की हैसियत से दर्ज करते हुए उक्त नामांतरण की सूचना वादी को प्रदान की। वादग्रस्त भूखण्ड पर पूर्व भवन स्वामी के द्वारा उक्त भूखण्ड पर प्रथम मंजिल पर निर्माण करने हेतु प्रतिवादी कं. 1 के कार्यालय में भवन निर्माण हेतु अनुज्ञा प्रदान करने हेतु आवेदन दिया गया तथा प्रतिवादी कं. 1 द्वारा भवन निर्माण अनुज्ञा प्रदान की गई थी। उक्त वादग्रस्त दुकान का संपत्तिकर एवं प्रकाश कर आदि भी आवेदक ही स्वामी की हैसियत से निरंतर अदा कर रहा है। वादी द्वारा किसी प्रकार का कोई अतिक्रमण भूमि सर्वे नं. 1281 कुल रकबा 7.716 है, कस्बा उज्जैन के किसी भाग पर नहीं किया गया है।

03– दिनांक 16.09.2022 को प्रतिवादी कं. 3 द्वारा एक सूचना पत्र इस आशय का जारी किया गया कि कार्यालय कलेक्टर जिला दण्डाधिकारी उज्जैन म.प्र. पत्र कं. 1537 दिनांक 02.09.2022 कस्बा उज्जैन स्थित भूमि मूल सर्वे नं. 1281 खसरे में अभिलेखित कुल रकबा 7.716 है, में से रकबा 1.150 है. पर स्थाई व अस्थाई निर्माणों को मौजा पटवारी/राजस्व निरीक्षक वृत्त–1 एक तहसील उज्जैन द्वारा चिन्हित किया गया है जिसमें वादी का नाम उल्लेखित है। उक्त सूचना पत्र के माध्यम से वादी को सूचित किया गया कि वह अपना स्पष्टिकरण स्थाई/अस्थाई निर्माण अतिक्रमण के संबंध में मय दस्तावेज 7 दिवस की अवधि में कार्यालय में प्रस्तुत करे, अन्यथा सीमा पश्चात् अवैधानिक कार्यवाही प्रस्तावित की जावेगी। वादी द्वारा उक्त सूचना पत्र का जबाब दिनांक 20.09.2022 को प्रतिवादी कं. 3 को कार्यालय में प्रस्तुत किया परंतु वादी को आशंका है कि प्रतिवादीगण मनमानी कार्यवाही करने को आतुर होकर अधिकारीगण के अधीन, राजनीतिक दबाब के अधीन, दूर्भावनापूर्वक वादग्रस्त दुकान में तोड–फोड करने एवं बलपूर्वक भूखण्ड का आधिपत्य प्राप्त करने हेतु तत्पर हैं। अद्यपि वादी की ओर से धारा 401 म.प्र. नगर पालिक निगम अधिनियम के अधीन प्रतिवादीगण को एक माह की अवधि का रजिस्टर्ड ए.डी. की डाक से एक सूचना पत्र अपने अधिवक्ता के माध्यम से दिनांक 21.11.2022 को भेजा गया परंतु प्रतिवादीगण द्वारा कार्यवाही समाप्त नहीं की गई। अतः उक्त आवेदन पत्र स्वीकार करते हुए वादी के पक्ष में अस्थाई निषेधाज्ञा, एवं प्रतिवादीगण वादग्रस्त दुकान में किसी प्रकार से आधिपत्य या हस्तक्षेप न करें तथा वादग्रस्त दुकान में किसी प्रकार की कोई तोडफोड न करें तथा वादग्रस्त दुकान का आधिपत्य वादी से नहीं छिने तथा उपरोक्त कार्य न ही किसी अन्य से कराए जाने का निवेदन किया गया।

17-2-23

(वीरेन्द्र यमा)
तृतीय व्यवहार न्यायाधीश वरिष्ठ खण्ड
जिला–उज्जैन (म.प्र.)

Scanned with OKEN Scanner

प्रकरण में प्रतिवादीगण की ओर से प्रस्तुत जबाब संक्षेप में इस प्रकार है कि माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच द्वारा प्रकरण कं. 11/2022 बाकिर अली रंगवाला वि. मध्यप्रदेश शासन अन्य में दिनांक 05.05.2022 को पारित आदेश के पालनार्थ में कलेक्टर उज्जैन एवं आयुक्त नगर निगम उज्जैन को गोरधन तालाब को अतिक्रमण से व अवैध निर्माण से मुक्त कर रिपोर्ट मा. रा. हरित अधि. भोपाल को समय सीमा में प्रस्तुत करने का निर्देश दिया गया है। गोरधन सागर की भूमि सर्वे कं. 1281 रकबा 7.716 हे. में से 1.150 हे. शासकीय भूमि पर स्थाई पर स्थाई एवं अस्थाई निर्माण के संबंध में सीमांकन करवा कर सीमांकन रिपोर्ट की सूची तैयार करवाई गई जो पत्र के संलग्न मौका पंचनामा नक्शा एवं फिल्डबुक नजरी नक्शा एवं राजस्व निरीक्षक का प्रतिवेदन में पाया कि उक्त तालाब की भूमि पर निर्माण किया गया, जिसे हटाया जाए विक्रमादित्य क्लॉथ मार्केट सहकारी समिति मर्यादित उज्जैन द्वारा उक्त भूखण्ड की भूमि कहां से प्राप्त की गई इसका कोई उल्लेख नहीं किया गया है, इस कारण उक्त भूमि गोरधन सागर की है। शासकीय भूमि पर अतिक्रमण कर अवैध निर्माण किया गया है, जिसे हटाया जाना आवश्यक है। प्रतिवादीगण द्वारा संपूर्ण कार्यवाही माननीय नेशनल ग्रीन ट्रिब्यूनल के आदेश के पालन में की गई है। वादग्रस्त भूमि सर्वे कं. 1281 गोवर्धन सागर तालाब की भूमि है उक्त तालाब उज्जैन के पवित्र सप्त सागर में से एक महत्वपूर्ण धार्मिक एवं पौराणिक तालाब है जो कि देशभर के धर्मालूजन की आस्था का केंद्र है। यह सागर पुराण प्रसिद्ध है जिसका उल्लेख स्कंद पुराण के अवंतिका खण्ड में उल्लेखित है किंतु वादी द्वारा उक्त तालाब की भूमि पर अवैध रूप से अतिक्रमण कर अवैध निर्माण कार्य किया है जिसे हटाने का वैधानिक अधिकार प्रतिवादीगण को प्राप्त है। माननीय नेशनल ग्रीन ट्रिब्यूनल के आदेश के प्रकाश में वादी की ओर से प्रस्तुत यह आवेदन पत्र प्रचलन योग्य नहीं है तथा माननीय न्यायालय को यह वाद श्रवण करने का क्षेत्राधिकार एवं विचाराधिकार प्राप्त नहीं है। वादी को उक्त भूमि पर किसी भी प्रकार का स्वत्व, हित एव अधिकार प्राप्त नहीं है। अतः वादी का आवेदन निरस्त किए जाने का निवेदन किया गया।

05– *आवेदन के निराकरण के लिये विचारणीय बिन्दु निम्नानुसार है* :–

(01) क्या प्रथम दृष्टया मामला वादी/आवेदक के पक्ष में है ?

(02) क्या अपूर्णीय क्षति का सिद्धान्त वादी/आवेदक के पक्ष में है ?

(03) क्या सुविधा का संतुलन वादी/आवेदक के पक्ष में है ?

––00––

–::– सकारण निष्कर्ष –::–

–::– *विचारणीय बिन्दु कमांक–01 का निराकरण* –::–

06– सर्वप्रथम यह निर्धारित किया जाना आवश्यक है कि क्या प्रथम दृष्टया वाद, वादी के पक्ष में है, अर्थात क्या वादी द्वारा सद्भाविक रूप से विधि अथवा तथ्य का ऐसा प्रश्न उठाया गया है, जिसका गुण–दोष पर निराकरण किया जाना आवश्यक है। वादी द्वारा अपने पक्ष समर्थन में विकय पत्र, नगर पालिक निगम द्वारा सूचना पत्र, बिजली बिल, संपत्ति कर की रसीद, आधारकार्ड, फोटो, दैनिक अखबार पत्र, उज्जैन नगर पालिका द्वारा प्रेषित सूचना पत्र, भवन अधिकारी को प्रेषित उत्तर, धारा 401 का नोटिस, रसीद की छायाप्रतियां प्रस्तुत की गई हैं।

17.2.23

(वीरेन्द्र वर्मा)
चतुर्थ व्यवहार न्यायाधीश वरिष्ठ खण्ड
जिला–उज्जैन (म.प्र.)

Scanned with OKEN Scanner

अथवा ईटीएस मशीन चलाना संभव नहीं होगी। इस प्रकार स्वयं तहसीलदार उज्जैन के द्वारा उक्त प्रतिवेदन में सर्वे नं. 1312 का सीमांकन करना संभव नहीं होना बताया गया है। प्रकरण में वादी के द्वारा तहसीलदार उज्जैन के आदेश दिनांक 09.05.2011 की प्रति प्रस्तुत की गई है जिसमें उनके द्वारा सर्वे नं. 1312/1 एवं सर्वे नं. 1312/2 पर विक्रमादित्य क्लॉथ मार्केट समिति के नाम दर्ज करने का आदेश दिया गया है।

11– प्रकरण में वादी के द्वारा संयुक्त संचालक नगर तथा ग्राम निवेश उज्जैन द्वारा थोक वस्त्र व्यवसायिक समिति को जारी पत्र दिनांक 10.05.87 की प्रति प्रस्तुत की गई है जिसमें उनके द्वारा उक्त मार्केट में स्वीकृत अभिन्यास में क, ख, ग, घ एवं ग–1 से रेखांकित भूमि को छोड़कर शेष भाग हेतु निर्माण की अनुमति दी गई है। प्रकरण में वादी के द्वारा उक्त स्वीकृति का नक्शा भी प्रकरण में प्रस्तुत किया गया है जिससे यह दर्शित होता है कि नगर तथा ग्राम निवेश के द्वारा अनुमति प्रदान करने के पश्चात ही समिति के द्वारा विवादित दुकान का निर्माण कार्य वर्ष 1987 में किया गया है। प्रकरण में वादी के द्वारा नगर निगम द्वारा दिए गए नोटिस दिनांक 16.09.2022 की प्रति प्रस्तुत की गई है जिसमें नगर निगम के द्वारा वादी को जारी नोटिस में इस बात का उल्लेख किया गया है कि राष्ट्रीय हरित अधिग्रहण भोपाल बेंच द्वारा प्रकरण क्र. 11/22 ***बाकिर अली रंगवाला विरूद्ध मध्यप्रदेश शासन*** में पारित आदेश दिनांक 05.05.2022 के अनुसार कलेक्टर कार्यालय उज्जैन में हुई बैठक में गोवर्धन सागर से अतिक्रमण हटाए जाने हेतु निर्देशित किया गया है जिसमें सर्वे नं. 1281 में अभिलिखित रकबा 7.716 हे. में से रकबा 1.150 हे. भूमि पर स्थाई एवं अस्थाई निर्माणों को चिन्हित किया गया है। अतः जिसमें वादी का नाम उल्लेखित बताया गया है तथा वादी से स्पष्टीकरण देने हेतु कहा गया है। वादी के द्वारा दिए गए जबाब की प्रति प्रस्तुत की गई है। प्रकरण में प्रतिवादी के द्वारा मुख्य रूप से अपने जबाब में यह बात व्यक्त की गई है कि उनके द्वारा संपूर्ण कार्यवाही नेशनल ग्रीन ट्रिब्यूनल के आदेश के पालन में की गई है। प्रकरण में प्रतिवादी के द्वारा माननीय राष्ट्रीय हरित-अधिकरण के आदेश दिनांक 05.05.2022 की प्रति प्रस्तुत की गई है जिसमें माननीय अधिकरण के द्वारा गोवर्धन तालाब उज्जैन पर किए गए अतिक्रमण को हटाने हेतु निर्देशित किया गया है। प्रकरण में उभयपक्ष के अभिवचन एवं प्रतिवादी द्वारा प्रस्तुत दस्तावेजों से यह स्पष्ट है कि गोवर्धन सागर तालाब सर्वे नं. 1281 पर स्थित है। जबकि वादी के द्वारा विवादित दुकान सर्वे नं. 1312/1 एवं 1312/2 पर स्थित होना बताई गई है।

12– प्रकरण में प्रतिवादी के द्वारा सीमांकन रिपोर्ट प्रस्तुत की गई है जिसमें इस बात का उल्लेख है कि भूमि सर्वे क्र. 1281 के कुल रकबा 7.716 हे. में से रकबा 4.560 हे. भूमि पानी के नीचे तथा 0.313 हे. पर सड़क एवं वाटरवर्क्स तथा 1.150 हे. पर स्थाई एवं अस्थाई निर्माण एवं शेष भूमि रिक्त पाई गई। उक्त सीमांकन रिपोर्ट के साथ पंचनामा नक्शा एवं फील्ड बुक तथा सर्वे नं. 1281 में निर्मित संरचनाओं की सूची संलग्न की गई है परंतु उक्त सीमांकन के समय वादी को या अन्य व्यक्तियों को जिनके द्वारा सर्वे नं. 1281 पर निर्माण करना बताया गया है, को सीमांकन करते समय कोई नोटिस दिया गया हो या उनकी उपस्थिति में सीमांकन किया गया हो, ऐसी कोई कार्यवाही प्रतिवादी के द्वारा प्रस्तुत नहीं की गई। उक्त स्थिति में उक्त सीमांकन वादी पर बंधनकारी होना दर्शित नहीं होता है। उक्त सीमांकन के समय वादी को कोई सुनवाई का अवसर प्रदान नहीं किया गया है। पूर्व में स्वयं तहसीलदार उज्जैन के द्वारा न्यायालय में यह प्रतिवेदन प्रस्तुत किया गया था कि सर्वे नं. 1312 का सीमांकन किया जाना संभव नहीं है।

17.2.23

(वीरेन्द्र वर्मा)
व्यवहार न्यायाधीश वरिष्ठ श्रेणी
जिला-उज्जैन (म.प्र.)

Scanned with OKEN Scanner

का आधिपत्यधारी है तथा उसके द्वारा विवादित दुकान पर व्यवसाय कर अपने परिवार का पालन पोषण किया जा रहा है। यदि प्रतिवादीगण के द्वारा विवादित दुकान को तोड दिया जाता है तो वादी अपने परिवार के पालन–पोषण के अधिकार से वंचित हो सकता है तथा वादी को अपूर्णनीय क्षति होने की संभावना से इंकार नहीं किया जा सकता है जबकि यदि वादी के पक्ष में अस्थाई निषेधाज्ञा जारी की जाती है तो उससे प्रतिवादी पक्ष को कोई क्षति होने की संभावना नहीं है।

16– उपरोक्त समस्त विवेचना के आधार पर प्रथम दृष्टया मामला अपूर्णनीय क्षति एवं सुविधा के संतुलन का सिद्धांत वादीगण के पक्ष में होने से वादी द्वारा प्रस्तुत आवेदन पत्र अंतर्गत आदेश 39 नियम 1 व 2 सहपठित धारा–151 सी.पी.सी. स्वीकार कर प्रतिवादीगण को निर्देशित किया जाता है कि वह स्वयं या अन्य किसी के माध्यम से भूखण्ड कं. डी–25 तथा भवन कं. 19, विक्रमादित्य क्लॉथ मार्केट फाजलपुरा उज्जैन में कोई तोडफोड या हस्तक्षेप न करें।

17– इस आदेश का प्रकरण के अंतिम निराकरण पर कोई प्रभाव नहीं होगा। आवेदन पत्र का व्यय प्रकरण के निराकरण पर व्यय के संबंध में होने वाले आदेश पर निर्भर होगा।

आदेश खुले न्यायालय में हस्ताक्षरित व दिनांकित कर पारित किया गया।

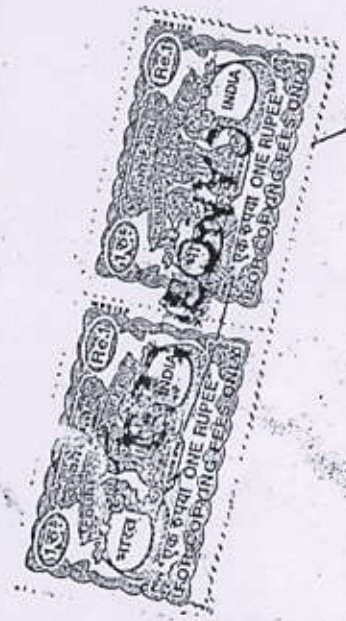
(वीरेन्द्र वर्मा)
चतुर्थ व्यवहार न्यायाधीश वरिष्ठ खण्ड
उज्जैन, (म0प्र0)

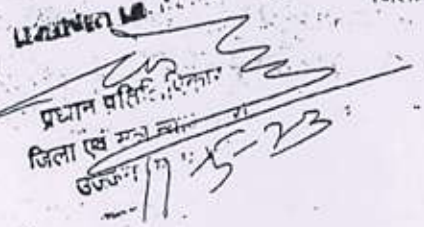
(वीरेन्द्र वर्मा)
चतुर्थ व्यवहार न्यायाधीश वरिष्ठ खण्ड
जिला–उज्जैन (म.प्र.)

मेरे निर्देशन पर टंकित किया गया।

(वीरेन्द्र वर्मा)
चतुर्थ व्यवहार न्यायाधीश वरिष्ठ खण्ड
उज्जैन, (म0प्र0)

(वीरेन्द्र वर्मा)
चतुर्थ व्यवहार न्यायाधीश वरिष्ठ खण्ड
जिला–उज्जैन (म.प्र.)





Scanned with OKEN Scanner

Annexure-2

UJJAIN MUNICIPAL CORPORATION, UJJAIN

Letter No: - 66

Date - 7/2/2024

To,

The Regional Officer,
M.P Pollution Control Board,
17, Bharatpuri, Ujjain (M.P)

Sub: **Imposition of Environmental Compensation as per the directions passed by the Hon'ble NGT vide its order dated 05.12.2023 in O.A No. 11/2022 (CZ) Bakir Ali Rangwala VS State of MP and Others.**

Ref: **Your show cause notice No.1908/MPPCB/RO/2024 dated 24.01.2024 (received on 02.02.2024).**

REPLY ON BEHALF OF UJJAIN MUNICIPAL CORPORATION TO THE SHOW CAUSE NOTICE

1. That, the Ujjain Municipal Corporation, Ujjain is a body corporate, created under the Madhya Pradesh Municipal Corporation Act, 1956.
2. That, in the show cause notice under reference a penalty of **Rs. 300 lacs** (Three Crores only) has been proposed, for violation of Environmental Laws. A reference has been made to the order passed by the Hon'ble NGT in OA No. 606/2018, directing that environmental compensation has been calculated from 01.07.2021 to 31.12.2023.
3. That, it has been mentioned in the captioned notice that UMC has failed to commission the STP within the stipulated time. **In this regard it is humbly submitted that the work of STP has already been completed** and the STP is on partial run since March 2022. It is pertinent to mention that out of a total 15.1 Km Main Trunk work only 100 meter is pending which is in progress and all possible endeavors are being made by the Ujjain Municipal Corporation to complete the same at the earliest. It is humbly submitted that, the process of administrative approval of a project requires permissions and coordination with and concurrence of various departments. There has been no delay whatsoever on part of the Ujjain Municipal Corporation and constant efforts are being

O/C

NAL OFFICER * Ujjain * DATE 09/02/2024 M.P. Pollution Control Board

12

made by the Ujjain Municipal Corporation right from the year 2018 for commissioning of the STP.

4. That, the delay in commencement of setting up of STP has been caused due to the reasons which are beyond the control of the Ujjain Municipal Corporation for which the Corporation should not be penalized. Details of the reasons for delay in establishment of STP are mentioned below in chronological order-

(a) From 07.03.2018 to 21.06.2018 i.e. 106 days delay was caused on account of non-availability of site due to delay in payment of compensation of crops by the District Administration over the subject land required for establishment of STP. The aforesaid delay is beyond the control of UMC.

(b) From 05.05.2019 to 22.05.2019 i.e. 17 days delay was caused due to model code of conduct in the State on account of Lok Sabha Elections. The aforesaid delay is beyond the control of UMC.

(c) From 29.05.2019 to 02.12.2019 i.e. 187 days delay was caused as the Ujjain Municipal Corporation did not have clearance from the forest department at Bherugad. It is pertinent to mention that a stretch of over 500 meters near Bherugad comes under the Forest Department, thus clearance from the Department is necessary. The aforesaid delay is beyond the control of UMC.

(d) From 25.01.2020 till date a stretch of 90 meters is unavailable due to delay in payment of compensation of crops by the District Administration near Badnagar Pool Bridge, due to which there is no progress on this stretch since 25.01.2020 till date. The aforesaid delay is beyond the control of UMC.

(e) From 21.03.2020 to 20.09.2020 i.e. 183 days delay was caused due to COVID-19 pandemic.

(f) From 03.12.2020 to 18.01.2021 i.e. 46 days delay was caused due to non-availability of clearance over a stretch of 500 meters near Eco Park for performing the subject work.

(g) From 24.03.2021 to 31.05.2021, again the second wave of COVID-19 lockdown was imposed which evidently affects the progress of the project.

13

(h) From 01.06.2021 to 13.01.2023 i.e. 591 days delay was caused due to non-availability of permissions from several authorities over a stretch of 450 meters near the Karthik Mela Main Road on account of celebration of Karthik month and Sravan month. The aforesaid delay is beyond the control of UMC.

(i) From 08.09.2021 to 20.02.2022 i.e. 165 days delay was caused on account of non-availability of site due to delay in payment of compensation of crops by the District Administration over a stretch of 100 meters near Mozamkhedi. The aforesaid delay is beyond the control of UMC.

(j) From 09.09.2021 to 08.12.2021 i.e. 455 days delay was caused on account of non-availability of site due to delay in payment of compensation of crops by the District Administration over a stretch of 60 meters near Bhukimata River Crossing. The aforesaid delay is beyond the control of UMC.

(k) From 18.11.2021 to 03.12.2022 i.e. a delay of 380 days was caused due to non-approval of sanction/permission by the MPEB department for granting charging permission. On 18.11.2021 the Ujjain Municipal Corporation issued a letter to the MPEB department for obtaining charging permission, however, the same was granted on 03.12.2022 by the MPEB Department. The aforesaid delay is beyond the control of UMC. Copy of letter dated 18.11.2021 and 03.12.2022 are annexed herewith and marked as **ANNEXURE-1** and **ANNEXURE-2** respectively.

(l) From 01.04.2022 to 21.12.2022 i.e. 264 days delay was caused due to non-availability of blasting permission from the Police Department near Karthik Mela Main Road.

(m) From 17.06.2022 to 15.04.2023 i.e. 302 days delay was caused due to non-availability of site as the payment of compensation of crops was not made by the District Administration over a stretch of 300 meters near Dhattakada. The aforesaid delay is beyond the control of UMC.

(n) From 06.07.2022 to 09.12.2022 i.e. 156 days delay was caused as the permission for diverting the traffic near Karthik Mela Main Road was not provided to the Ujjain Municipal Corporation by the concerned department.

14

(o) From 09.07.2022 to 02.02.2023 i.e. 208 days delay was caused in obtaining permissions from several authorities to perform the relevant work near Railway crossing bridge site.

(p) From 08.08.2022 to till date a stretch of 40 meters is unavailable on account of non-payment of compensation near Lalpool/ Railway Bridge to MPRDC, thus, no progress over the stretch since 08.08.2022. The aforesaid delay is beyond the control of UMC.

(q) From 29.11.2022 to till date land for connectivity works near Vrindhavan Dham is unavailable on account of non-payment of compensation by the District Administration, thus, no progress over the subject land from 29.11.2022 due to the aforementioned unavailability of the subject land. The aforesaid delay is beyond the control of UMC.

(r) From 13.01.2023 to 31.08.2023 i.e. a delay of 230 days was caused on account of payment of compensation by the District Administration over a stretch of 100 meters situated near Badapool to Somteerth, thus, no progress over the subject land took place from 13.01.2023 to 31.08.2023. The aforesaid delay is beyond the control of UMC.

(s) From 13.01.2023 to 06.02.2024 i.e. a delay of 389 days was caused on account of non-payment of compensation by the District Administration near Badapool, thus, no progress over the subject land from 13.01.2023 to 06.02.2024 due to the aforementioned litigation. The aforesaid delay is beyond the control of UMC.

(t) From 14.01.2023 to 01.02.2023 i.e. a delay of 18 days was caused on account of non-payment of compensation by the District Administration near Kaalbhairav TBM works, thus, there was no progress over the subject land from 14.01.2023 to 01.02.2023 due to the aforementioned litigation. The aforesaid delay is beyond the control of UMC.

(u) From 08.02.2023 to 16.11.2023 i.e. a delay of 281 days was caused due to non-payment of compensation by the District Administration near Railway Bridge Crossing, thus, no progress took place over the subject land from 08.02.2023 to 16.11.2023. The aforesaid delay is beyond the control of UMC.

15

(v) From 14.03.2023 to 12.06.2023 i.e. a delay of 90 days was caused due to non-payment of compensation by the District Administration near jail bridge, no progress took place over the subject land from 14.03.2023 to 12.06.2023. The aforesaid delay is beyond the control of UMC.

(w) From 01.04.2023 to 11.10.2023 i.e. a delay of 193 days was caused due to non-payment of compensation by the District Administration near Gaughat TBM pit No. 01, thus, there was no progress over the subject land from 01.04.2023 to 11.10.2023. The aforesaid delay is beyond the control of UMC.

(x) From 01.06.2023 to 05.01.2024 i.e. a delay of 218 days was caused due to non-payment of compensation by the District Administration near Dhattakada, thus, there was no progress over the subject land from 01.06.2023 to 05.01.2024. The aforesaid delay is beyond the control of UMC.

(y) Ujjain is an ancient city of religious importance. The world famous Mahankal Temple and other temples and monuments are situated in Ujjain due to which large number of pilgrims visit Ujjain everyday. There are ancient rituals which are practiced and followed in Ujjain like Sawari of lord Mahankal in the months of shravan and bhado, celebration of Karthik Mela in the month Karthikmas, several baths in the holy river of Kshipra on several auspicious occasions like mahashivratri, Sakranti, Somvati amavasya, moni amavasya, shanishchari amavasya etc. During these events lacs of pilgrims visit the city of Ujjain due to which speed of the work gets affected

From the aforementioned facts it is evident that Ujjain Municipal Corporation has been tirelessly making efforts for the project of STP at Ujjain. **The complex situation of acquisition and permissions from different authorities has resulted in the delay.** However, as apparent from the aforementioned facts there has never been any delay on part of the Ujjain Municipal Corporation. **Thus, the case of the** Ujjain Municipal Corporation **requires a special consideration in view of its unique challenges and**

16

organizational setup, the delay needs to be condoned and the proposed penalty needs to be waived off.

2. That, it is pertinent to mention that presently STP situated at Sadawal is in operation and is effectively treating sewage water with a capacity of 79 MLD.
3. That, if the proposed penalty of Rs. 300 lacs is imposed on the Ujjain Municipal Corporation then the functioning of the Corporation would be adversely affected. UMC does not have financial capacity to pay such a huge amount of penalty.
4. That, it is pertinent to mention that we have written in past to Member Secretary MPPCB regarding the same. ANNEXURE-3

In view of the aforementioned facts and circumstances it is humbly submitted that there is sufficient cause for condoning/ waiving off the penalty proposed in the show cause notice under reference.

Enclosed: As above.

Commissioner
Ujjain Municipal Corporation
Ujjain, Date: -

Letter No: -
Copy to: -

1. The Member Secretary, Madhya Pradesh Pollution Control Board, E-5 Paryavaran Parisar, Arera Colony, Bhopal (M.P.) for information please.
2. The District Collector, Ujjain (M.P.) for information please.
3. Superintending Engineer, Ujjain Municipal Corporation for necessary action.

Commissioner
Ujjain Municipal Corporation

17

Annexure – B

UJJAIN MUNICIPAL CORPORATION, UJJAIN

Letter No: - 66

Date - 7/2/2024

To,

The Regional Officer,
M.P Pollution Control Board,
17, Bharatpuri, Ujjain (M.P)

REGIONAL OFFICER 2708 DATE 12 FEB 2024 M.P. Pollution Control Board, Ujjain

Sub: **Imposition of Environmental Compensation as per the directions passed by the Hon'ble NGT vide its order dated 05.12.2023 in O.A No. 11/2022 (CZ) Bakir Ali Rangwala VS State of MP and Others.**

Ref: **Your show cause notice No.1908/MPPCB/RO/2024 dated 24.01.2024 (received on 02.02.2024).**

REPLY ON BEHALF OF UJJAIN MUNICIPAL CORPORATION TO THE SHOW CAUSE NOTICE

1. That, the Ujjain Municipal Corporation, Ujjain is a body corporate, created under the Madhya Pradesh Municipal Corporation Act, 1956.
2. That, in the show cause notice under reference a penalty of **Rs. 300 lacs** (Three Crores only) has been proposed, for violation of Environmental Laws. A reference has been made to the order passed by the Hon'ble NGT in OA No. 606/2018, directing that environmental compensation has been calculated from 01.07.2021 to 31.12.2023.
3. That, it has been mentioned in the captioned notice that UMC has failed to commission the STP within the stipulated time. **In this regard it is humbly submitted that the work of STP has already been completed** and the STP is on partial run since March 2022. It is pertinent to mention that out of a total 15.1 Km Main Trunk work only 100 meter is pending which is in progress and all possible endeavors are being made by the Ujjain Municipal Corporation to complete the same at the earliest. It is humbly submitted that, the process of administrative approval of a project requires permissions and coordination with and concurrence of various departments. There has been no delay whatsoever on part of the Ujjain Municipal Corporation and constant efforts are being

Back

18

made by the Ujjain Municipal Corporation right from the year 2018 for commissioning of the STP.

4. That, the delay in commencement of setting up of STP has been caused due to the reasons which are beyond the control of the Ujjain Municipal Corporation for which the Corporation should not be penalized. Details of the reasons for delay in establishment of STP are mentioned below in chronological order-

(a) From 07.03.2018 to 21.06.2018 i.e. 106 days delay was caused on account of non-availability of site due to delay in payment of compensation of crops by the District Administration over the subject land required for establishment of STP. The aforesaid delay is beyond the control of UMC.

(b) From 05.05.2019 to 22.05.2019 i.e. 17 days delay was caused due to model code of conduct in the State on account of Lok Sabha Elections. The aforesaid delay is beyond the control of UMC.

(c) From 29.05.2019 to 02.12.2019 i.e. 187 days delay was caused as the Ujjain Municipal Corporation did not have clearance from the forest department at Bherugad. It is pertinent to mention that a stretch of over 500 meters near Bherugad comes under the Forest Department, thus clearance from the Department is necessary. The aforesaid delay is beyond the control of UMC.

(d) From 25.01.2020 till date a stretch of 90 meters is unavailable due to delay in payment of compensation of crops by the District Administration near Badnagar Pool Bridge, due to which there is no progress on this stretch since 25.01.2020 till date. The aforesaid delay is beyond the control of UMC.

(e) From 21.03.2020 to 20.09.2020 i.e. 183 days delay was caused due to COVID-19 pandemic.

(f) From 03.12.2020 to 18.01.2021 i.e. 46 days delay was caused due to non-availability of clearance over a stretch of 500 meters near Eco Park for performing the subject work.

(g) From 24.03.2021 to 31.05.2021, again the second wave of COVID-19 lockdown was imposed which evidently affects the progress of the project.

19

(h) From 01.06.2021 to 13.01.2023 i.e. 591 days delay was caused due to non-availability of permissions from several authorities over a stretch of 450 meters near the Karthik Mela Main Road on account of celebration of Karthik month and Sravan month. The aforesaid delay is beyond the control of UMC.

(i) From 08.09.2021 to 20.02.2022 i.e. 165 days delay was caused on account of non-availability of site due to delay in payment of compensation of crops by the District Administration over a stretch of 100 meters near Mozamkhedi. The aforesaid delay is beyond the control of UMC.

(j) From 09.09.2021 to 08.12.2021 i.e. 455 days delay was caused on account of non-availability of site due to delay in payment of compensation of crops by the District Administration over a stretch of 60 meters near Bhukimata River Crossing. The aforesaid delay is beyond the control of UMC.

(k) From 18.11.2021 to 03.12.2022 i.e. a delay of 380 days was caused due to non-approval of sanction/permission by the MPEB department for granting charging permission. On 18.11.2021 the Ujjain Municipal Corporation issued a letter to the MPEB department for obtaining charging permission, however, the same was granted on 03.12.2022 by the MPEB Department. The aforesaid delay is beyond the control of UMC. Copy of letter dated 18.11.2021 and 03.12.2022 are annexed herewith and marked as **ANNEXURE-1** and **ANNEXURE-2** respectively.

(l) From 01.04.2022 to 21.12.2022 i.e. 264 days delay was caused due to non-availability of blasting permission from the Police Department near Karthik Mela Main Road.

(m) From 17.06.2022 to 15.04.2023 i.e. 302 days delay was caused due to non-availability of site as the payment of compensation of crops was not made by the District Administration over a stretch of 300 meters near Dhattakada. The aforesaid delay is beyond the control of UMC.

(n) From 06.07.2022 to 09.12.2022 i.e. 156 days delay was caused as the permission for diverting the traffic near Karthik Mela Main Road was not provided to the Ujjain Municipal Corporation by the concerned department.

20

(o) From 09.07.2022 to 02.02.2023 i.e. 208 days delay was caused in obtaining permissions from several authorities to perform the relevant work near Railway crossing bridge site.

(p) From 08.08.2022 to till date a stretch of 40 meters is unavailable on account of non-payment of compensation near Lalpool/ Railway Bridge to MPRDC, thus, no progress over the stretch since 08.08.2022. The aforesaid delay is beyond the control of UMC.

(q) From 29.11.2022 to till date land for connectivity works near Vrindhavan Dham is unavailable on account of non-payment of compensation by the District Administration, thus, no progress over the subject land from 29.11.2022 due to the aforementioned unavailability of the subject land. The aforesaid delay is beyond the control of UMC.

(r) From 13.01.2023 to 31.08.2023 i.e. a delay of 230 days was caused on account of payment of compensation by the District Administration over a stretch of 100 meters situated near Badapool to Somteerth, thus, no progress over the subject land took place from 13.01.2023 to 31.08.2023. The aforesaid delay is beyond the control of UMC.

(s) From 13.01.2023 to 06.02.2024 i.e. a delay of 389 days was caused on account of non-payment of compensation by the District Administration near Badapool, thus, no progress over the subject land from 13.01.2023 to 06.02.2024 due to the aforementioned litigation. The aforesaid delay is beyond the control of UMC.

(t) From 14.01.2023 to 01.02.2023 i.e. a delay of 18 days was caused on account of non-payment of compensation by the District Administration near Kaalbhairav TBM works, thus, there was no progress over the subject land from 14.01.2023 to 01.02.2023 due to the aforementioned litigation. The aforesaid delay is beyond the control of UMC.

(u) From 08.02.2023 to 16.11.2023 i.e. a delay of 281 days was caused due to non-payment of compensation by the District Administration near Railway Bridge Crossing, thus, no progress took place over the subject land from 08.02.2023 to 16.11.2023. The aforesaid delay is beyond the control of UMC.

21

(v) From 14.03.2023 to 12.06.2023 i.e. a delay of 90 days was caused due to non-payment of compensation by the District Administration near jail bridge, no progress took place over the subject land from 14.03.2023 to 12.06.2023. The aforesaid delay is beyond the control of UMC.

(w) From 01.04.2023 to 11.10.2023 i.e. a delay of 193 days was caused due to non-payment of compensation by the District Administration near Gaughat TBM pit No. 01, thus, there was no progress over the subject land from 01.04.2023 to 11.10.2023. The aforesaid delay is beyond the control of UMC.

(x) From 01.06.2023 to 05.01.2024 i.e. a delay of 218 days was caused due to non-payment of compensation by the District Administration near Dhattakada, thus, there was no progress over the subject land from 01.06.2023 to 05.01.2024. The aforesaid delay is beyond the control of UMC.

(y) Ujjain is an ancient city of religious importance. The world famous Mahankal Temple and other temples and monuments are situated in Ujjain due to which large number of pilgrims visit Ujjain everyday. There are ancient rituals which are practiced and followed in Ujjain like Sawari of lord Mahankal in the months of shravan and bhado, celebration of Karthik Mela in the month Karthikmas, several baths in the holy river of Kshipra on several auspicious occasions like mahashivratri, Sakranti, Somvati amavasya, moni amavasya, shanishchari amavasya etc. During these events lacs of pilgrims visit the city of Ujjain due to which speed of the work gets affected

From the aforementioned facts it is evident that Ujjain Municipal Corporation has been tirelessly making efforts for the project of STP at Ujjain. **The complex situation of acquisition and permissions from different authorities has resulted in the delay**. However, as apparent from the aforementioned facts there has never been any delay on part of the Ujjain Municipal Corporation. **Thus, the case of the** Ujjain Municipal Corporation **requires a special consideration in view of its unique challenges and**

organizational setup, the delay needs to be condoned and the proposed penalty needs to be waived off.

2. That, it is pertinent to mention that presently STP situated at Sadawal is in operation and is effectively treating sewage water with a capacity of 79 MLD.
3. That, if the proposed penalty of Rs. 300 lacs is imposed on the Ujjain Municipal Corporation then the functioning of the Corporation would be adversely affected. UMC does not have financial capacity to pay such a huge amount of penalty.
4. That, it is pertinent to mention that we have written in past to Member Secretary MPPCB regarding the same. ANNEXURE-3

In view of the aforementioned facts and circumstances it is humbly submitted that there is sufficient cause for condoning/ waiving off the penalty proposed in the show cause notice under reference.

Enclosed: As above.

Commissioner
Ujjain Municipal Corporation
Ujjain, Date: -

Letter No: -
Copy to: -

1. The Member Secretary, Madhya Pradesh Pollution Control Board. E-5 Paryavaran Parisar, Arera Colony, Bhopal (M.P.) for information please.
2. The District Collector, Ujjain (M.P.) for information please.
3. Superintending Engineer, Ujjain Municipal Corporation for necessary action.

Commissioner
Ujjain Municipal Corporation

Annexure-1

कार्यालय नगर पालिक निगम उज्जैन

क्रमांक :– 1304 /अमृत/ 16 दिनांकः– 18/11/2021

प्रति,

अधीक्षण यंत्री,
मध्यप्रदेश विद्युत वितरण कंपनी (पश्चिम क्षेत्र)
कार्यालय उज्जैन (म.प्र)

विषयः– अमृत मिशन अंतर्गत सीवरेज परियोजना में 92.5 एम.एल.डी सीवरेज ट्रीटमेंट प्लांट (ग्राम सूरासा) पर विद्युत कनेक्शन, (33 KV / 3Phase for 25 00 KVA REQUIRED LOAD) हेतू लेने के संबध में ।

संदर्भः– 1. वर्क आर्डर नं 525 दिनांक 7/11/2017

उपरोक्त विषय अंतर्गत लेख है कि आपको सूचित किया जाता है कि अमृत मिशन अंतर्गत शहर में चल रहे सीवरेज परियोजना में 92.5 एम.एल.डी सीवरेज ट्रीटमेंट प्लांट स्थापित किया गया है जो कि संपूर्ण शहर के सीवरेज को ट्रीट करने के उपयोग में लाया जायेगा ।

कृपया आपसे अनुरोध है कि आयुक्त नगर पालिक निगम उज्जैन के नाम से कनेक्शन की आवश्यकता होगी (33 KV / 3Phase for 2500 KVA REQUIRED LOAD) जो कि उज्जैन नगर पालिक निगम उज्जैन के पेन कार्ड नं AAALU0029R तथा जी.एस.टी नं 23AALU0029R1ZR पर पंजीकृत होगा।

अतः अनुरोध है कि विद्युत संयोजन हेतू डिमांड कार्यालय को उपलब्ध कराने का कष्ट करें ताकि कार्य अपने समय–सीमा में पूर्ण किया जा सके ।

अधीक्षण यंत्री (अमृत),
नगर पालिक निगम उज्जैन

क्रमांक :– 1302/अमृत/ 16 दिनांकः–
प्रतिलिपिः–

1 आयुक्त नगर पालिक निगम उज्जैन की ओर सूचनार्थ ।
2 रेसीडेन्ट इंजीनियर, वाप्कोस लिमिटेड, उज्जैन की ओर आवश्यक कार्यवाही हेतू प्रेषित ।
3 टाटा प्रोजेक्ट लिमिटेड उज्जैन की ओर जल्द से जल्द कार्य को पूर्ण करवाने हेतू पालनार्थ ।

अधीक्षण यंत्री (अमृत),
नगर पालिक निगम उज्जैन

Annexure-2

अधीक्षण (वि0सु0) एवं उपमुख्य विद्युत निरीक्षक,मध्य प्रदेश 38--- सी महेंद्रन भटनागर मार्ग
भारतपुरी-456001

क्रमांक : ट/220001090 /मु.अ./उज्जैन , दिनांक :03/12/2022

प्रति ,

डायरेक्टर/प्रबंधक/सचिव
UJJAIN MUNICIPAL CORPORATION
SU-149, SEWAGE TRETMENT PLANT, VILLAGE - SURASA, UJJAIN

विषय - संस्थान में स्थापित निम्नलिखित विद्युत स्थापनाओ का अनुमोदन |

क्रमांक	उपकरण का नाम	मेक	क्षमता	सीरियल नंबर
1	TRANSFORMER	VOLTAMP	2500 KVA 33/0.433 KV	JN 50557/1
2	VCB	ABB	36 KV 1250 A	1VYN020221002988
3	OVERHEAD LINE, 1.9 KM	NA	33 KV	NA
4	3 CORE 300 SQMM AR AL CABLE (30+40+25) METER	NA	33 KV, 3 NOS	NA
5	DG SET ALTERNATOR	STAMFORD	1250 KVA 415 V	N201381793
6	DG SET ENGINE	CUMMINS INDIA LIMITED	1470 BHP	25457962
7	ENERGY METER	MAXWELL	READING- 3.0, MF- 400	105376
8	CT1	RISHABH	2000/5	2110149454
9	CT 2	RISHABH	2000/5	2110149455
10	CT 3	AE	2000/5	10/18/039239/1005

संदर्भ - 1.आपका आवेदन क्रमांक : - WC220001713 दिनांक : - 29/11/2022

विद्युत अधिनियम 2003, केन्द्रीय विद्युत प्राधिकरण (सुरक्षा एवं विद्युत आपूर्ति संबंधी उपाय) विनियम 2010 के विनियमों तथा भारतीय मानकों का पालन करने की शर्त पर केन्द्रीय विद्युत प्राधिकारण (सुरक्षा तथा विद्युत आपूर्ति संबंधी उपाय) विनियम 2010 के विनियम 43 एवं विनियम 32 के अन्तर्गत आपकी उक्त विद्युत स्थापनाओं को विद्युत प्रदाय से जोड़ने एवं विद्युत उत्पादक यूनिट को चलाने का अस्थायी अनुमोदन प्रदान किया जाता है। परन्तु यह कि विद्युत उत्पादक यूनिटों के संबंध में म.प्र. विद्युत शुल्क अधिनियम 2012 एवं मध्य प्रदेष विद्युत शुल्क नियम 1949 के प्रावधानों का पालन सुनिष्चित किया जावेगा।

कृपया स्थापनाओं को जिस दिनांक में चार्ज किया जाये, उस दिनांक की जानकारी प्रमाण सहित इस कार्यालय को भेजे जाने का निवेदन है।

शर्त - ट्रांसफार्मरहेत ुआयलशोकपिटकानिर्माणकार्यप ूर्णकरएकमाहमेंप ूर्णताप्रमाणपत्र प्रस्तुतकरे|

(ए के श्रीवास्तव)

अधीक्षण (वि0सु0) एवं उपमुख्य विद्युत निरीक्षक

क्रमांक : ट/220001090 /मु.अ./उज्जैन , दिनांक :03/12/2022

प्रतिलिपि:

1. कार्यपालनयंत्री(विद्य ुतस ुरक्षा)एवंसंभागीयविद्य ुतनिरीक्षक,मध्यप्रदेषशासनउज्जैन संभागकीओरस ूचनार्थ।
2. सहायकयंत्री(विद्य ुतस ुरक्षा)एवंसहायकविद्य ुतनिरीक्षक,मध्यप्रदेषशासन,उज्जैन उपसंभागक्रमांक-1कीओरस ूचनार्थ|
3. विद्युतश ुल्कखण्डम ुख्यालयकीओरप्रस्त ुतनिरीक्षणरिपोर्टकेअन ुसारइनर्जीमीटर्एवं सी.टी.काविवरणनिम्नान ुसारहै।

(ए के श्रीवास्तव)

अधीक्षण (वि0सु0) एवं उपमुख्य विद्युत निरीक्षक

कार्यालय नगर पालिक निगम उज्जैन
(Municipal Corporation Ujjain)

छत्रपतिशिवाजी भवन आगर रोड उज्जैन
टेली. 0734 2535220
E-mail: nn.ujjain@mpurban.gov.in

Annexur-3

क्रमांक :- 772

दिनांक :- 26-9-2023

प्रति,
सदस्य सचिव महोदय,
म.प्र. प्रदूषण नियंत्रण बोर्ड
भोपाल मध्य प्रदेश

विषयः- माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरणो में अधिरोपित पर्यावरणीय क्षतिपूर्ति की छूट प्रदान। (Exemption)

संदर्भ :- क्षेत्रीय कार्यालय म.प्र. प्रदुषण बोर्ड, उज्जैन का पत्र क्र. 953 दिनांक 21.08.2023।

--00--

उपरोक्त विषयांतर्गत लेख है कि अमृत परियोजना अन्तर्गत उज्जैन सीवरेज परियोजना में उज्जैन शहर के ग्राम सुरासा में 92.5 एमएलडी सीवरेज ट्रीटमेंट प्लांट का निर्माण किया गया हैं। उक्त परियोजना का कार्यादेश दिनांक 07.11.2017 को मेंसर्स टाटा प्रोजेक्ट लिमिटेड को जारी किया गया था तथा उक्त अनुबंध की तय सीमा नवम्बर 2019 थी।

सीवरेज ट्रीटमेंट प्लांट का निर्माण मार्च 2021 तक न पूर्ण होने की दशा में माननीय राष्ट्रीय हरित अधिकरण द्वारा 10 लाख रु प्रतिमाह की दर से निकाय पर विलंब हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु पत्र क्र 606/2018 दिनांक 25.02.2020 द्वारा निर्दे ित किया गया था। STP का निर्माण माह जुन 2022 में पूर्ण कर Ready to Functional कर लिया गया था, एवं आंशिक रूप से इन्द्रानगर नाले पर पम्प लगाकर उक्त पानी को सुरासा STP में भेजकर उपचारित किया जा रहा है। STP निर्माण समय सीमा में न हो पाने के परिपेक्ष मे क्षेत्रीय कार्यालय पत्र क्र 953 दिनांक 21.08.2023 द्वारा नगर निगम उज्जैन को 150 लाख रु जमा करने के निर्देश दिए गए है।

STP में निर्माण में हुई देरी के लिये निम्नानुसार कारण रहे :-

1. उज्जैन नगर निगम को सीवरेज ट्रीटमेंट प्लांट निर्माण हेतु चिन्हित भूमि पाँच माह की देरी से अप्रैल 2018 मे आवंटित होकर हस्तांतरित हुई हैं।
2. सीवरेज ट्रीटमेंट प्लांट के डिजाईन एंव ड्राईग शासकीय इंजीनियरिंग कॉलेज से परीक्षण/ संशोधन उपरांत विभिन्न स्तरों पर परीक्षण उपरांत स्वीकृति में/ अनुमोदन में प्रक्रियाधीन होने से विलंब होकर वर्ष 2018 में एक वर्ष की देरी से प्राप्त हुई हैं।
3. रान् 2019 में अत्यधिक वर्षा के कारण 3 माह सीवरेज ट्रीटमेंट प्लांट का पहुँच मार्ग पूर्णतः बाधित रहा साथ ही यह भी विदित होगा की मार्च 2020 से अगस्त 2020 तक कोरोना जैसी महामारी का सामना समस्त विश्व को करना पड़ा है इस कारण कार्य 4 माह पूर्णतः बंद रहा एंव मटेरियल सप्लाय में अनावश्यक देरी होने पर सिविल कार्य पूर्ण होने के उपरान्त भी मैकेनिकल उपकरण की उपलब्धता एवं लगाने मे देरी हुई।
4. उज्जैन नगर निगम द्वारा 33 KV कनेक्शन के मध्यप्रदेश पश्चिम केन्द्र विद्युत वितरण कम्पनी से अनुमति मॉगी गई थी। जिसकी स्वीकृति मध्य प्रदेश पश्चिम केन्द्र विद्युत वितरण कम्पनी द्वारा 9 माह पश्चात जारी की गई।

27

CamScanner

कार्यालय नगर पालिक निगम उज्जैन
(Municipal Corporation Ujjain)
छत्रपतिशिवाजी भवन आगर रोड उज्जैन
टेली. 0734 2535220
E-mail: nn.ujjain@mpurban.gov.in

5 यह भी विदित है कि उज्जैन एक धार्मिक नगरी है जिसमे आए दिन त्यौहारो, स्नानो एंव वीआईपी आवागमन के कारण भी प्रशासन द्वारा कार्य बंद कराया जाता है जिसके कारण परियोजना को समय सीमा मे पूर्ण करने अनावश्यक देरी हुई।

STP निर्माण न होने के बावजूद पूर्व से ही उज्जैन शहर के 11 नालो में बहने वाले सीवरेज जल को उपचारित करने के लिए 9 पंपिग स्टेशन द्वारा 83 एमएलडी सदावल ट्रीटमेंट प्लांट में भेजा जा रहा है। जिसका संचालन एंव संधारण नगर निगम के पीएचई विभाग द्वारा किया जा रहा है, तथा उक्त योजना में छूटे हुए एवं बाद में विकसित नाला जो कि मोतीनगर के नाम से प्रचलित है, को भी क्षिप्रा त्रिवेणी पुल के नीचे डाली गई 900 MM की ट्रंकमेन पाईप लाईन में सम्प अथवा स्टाप डेम बनाकर शीघ्र ही लाईन में जोड दिया जावेगा।

कार्य को पूर्ण करने के लिए 24 माह की समयावधि दी गई थी। उपरोक्त वर्णित कारणों का अवलोकन करने के पश्चात यह स्पष्ट है कि 4 वर्ष 6 माह की अवधि में करीब 2 वर्ष 6 माह का कार्य बंद रहा और कार्य पूर्ण करने के लिए कुल 2 वर्ष ही उपलब्ध रहे। विगत 18 माह में योजना STP के कार्य में 20 प्रतिशत कार्य पूर्णता की गयी है, तथा अभी समग्र रूप से योजना के घटको का 79 प्रतिशत कार्य हो चुका है। माह दिसम्बर 2023 तक योजना से गंदे नालो का पानी MPS से पंपिंग किया जाकर सुरासा STP चालू कर दिया जावेगा तथा माननीय NGT के आदेश/निर्देशों का पालन पूर्ण कर लिया जावेगा।

इसके अतिरिक्त अमृत– 1.0 योजना में छूटे हुए पीलिया खाल नाला जो कि नगर निगम सीमा से बाहर जाकर क्षिप्रा नदी में मिलता है, के अपशिष्ट को भी नमामी गंगे योजना में सम्मिलित करते हुए नाले के गंदे पानी के उपचार हेतु 22 MLD का STP तथा भेरूगढ में कपडो की छपाई से निकालने वाले पानी के उपचार हेतु 2.38 MLD का इंफ्यूलेंट ट्रीटमेंट प्लांट योजना में शामिल किया है, जिसका टेण्डर जारी किया जा चुका है ।

अतः अनुरोध है कि कृपया समस्त कारणो एवं कार्य की प्रगति पर पुनः विचार करते हुए नगर निगम उज्जैन पर अधिरोपित पर्यावरण क्षतिपूर्ति राशि प्रकरण में छूट देने के लिए वस्तुस्थिति की प्रगति का प्रतिवेदन प्रेषित है।

संलग्न :– प्रोग्रेस चार्ट।
(आयुक्त द्वारा अनुमोदित)

26/9/23
अधीक्षण यंत्री,
नगर पालिक निगम, उज्जैन
उज्जैन दिनांक :–

पृ.क्रमांक :–
प्रतिलिपि:–

1 अतिरिक्त जिला दंडाधिकारी, कार्यालय कलेक्टर, जिला उज्जैन की ओर सूचनार्थ ।
2 क्षेत्रीय अधिकारी, उज्जैन क्षेत्रीय कार्यालय म.प्र. प्रदुषण बोर्ड, 17, भरतपुरी, उज्जैन सूचनार्थ।
3 कार्यपालन यंत्री (अमृत), नगर पालिका निगम उज्जैन की ओर अग्रिम कार्यवाही हेतु प्रेषित।
4 रेसीडेन्ट इंजीनियर, शाह टेक्निकल कन्सल्टेन्ट, उज्जैन की ओर आवश्यक कार्यवाही हेतु। ।

अधीक्षण यंत्री
नगर पालिक निगम, उज्जैन

CamScanner